

(iv) A copy of the Ministry of Finance (Department of Revenue and Insurance) Notification GSR No. 1439 (in English) dated the 3rd August 1968, publishing the Medicinal and Toilet Preparations (Excise Duties) Fourth Amendment Rules, 1968, under subsection (4) of section 19 of the Medicinal and Toilet Preparations (Excise Duties) Act, 1955. [Placed in Library. See No. LT—1682/68.]

#### SUPPLEMENTARY DEMANDS FOR GRANTS FOR EXPENDITURE OF THE CENTRAL GOVERNMENT ON RAILWAYS FOR THE YEAR 1968-69

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI ROHANLAL CHATURVEDI) : On behalf of Shri C. M. Poonacha, I beg to lay on the Table a statement showing the Supplementary Demands for Grants for Expenditure of the Central Government on Railways for the year 1968-69. REPORT OF THE JOINT COMMITTEE OF THE HOUSES ON THE

#### GOLD (CONTROL) BILL, 1968

DR. (MRS.) MANGLADEVI TALWAR (Rajasthan) : Madam, I beg to lay on the Table a copy of the Report of the Joint Committee of the Houses on the Bill to provide, in the economic and financial interests of the community, for the control of the production, manufacture, supply, distribution, use and possession of, and business in, gold, ornaments and articles of gold and for matters connected therewith or incidental thereto.

#### MOTION REGARDING APPOINTMENT OF A MEMBER OF THE RAJYA SABHA TO THE JOINT COMMITTEE OF THE HOUSES ON THE GOVERNMENT (LIABILITY IN TORT) BILL, 1967

THE MINISTER OF LAW (SHRI P. GOVINDA MENON) : Madam, I move :—

"That this House concurs in the recommendation of the Lok Sabha

that the Rajya Sabha do appoint a Member of the Rajya Sabha to the Joint Committee of the Houses on the Bill to define and amend the law with respect to the liability of the Government in tort and to provide for certain matters connected therewith, in the vacancy caused by the resignation of Sardar Raghbir Singh Panj hazari and resolves that Shri Chakrapani Shukla, Member of the Rajya Sabha, be appointed to the said Committee."

The question was put and the motion was adopted.

#### THE BIHAR STATE LEGISLATURE (DELEGATION OF POWERS) BILL, 1968—continued.

THE DEPUTY CHAIRMAN : Now the legislative business—The Bihar State Legislature. The other discussion on the flood situation will begin at 2.30 P.M.

गृह कार्य मंत्रालय में राज्य मंत्री (श्री विद्या चरण शुक्ल) : उपसभापति महोदया, मैं कल बिहार के इस विधेयक के बारे में कुछ कह रहा था।

[THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA in the Chair.)

मैंने उस वक्त यह बनाया था कि क्यों वहां पर राष्ट्रपति जी का शासन लागू करना पड़ा और जब तक वह शासन चलता है, जब तक वहां लोकप्रिय सरकार नहीं बनती है, जब तक के इंतजाम के लिये इस कमेटी के द्वारा वहां का कानून बनेगा और कानून बनने के सिवाय इस कमेटी में बहुत से ऐसे मसले भी उठाये जा सकते हैं जिन्हें वहां विधान मन्त्रा के न रहने में, जो लोक सभा के और राज्य सभा के चुने हुए सदस्य हैं वे उठा सकते हैं।

मैं इस के बारे में कोई ज्यादा अभी तो कहना नहीं चाहता। मैं अंत में केवल एक ही चीज कहना चाहता हूं कि कई लोगों ने इसके बारे में टीका-टिप्पणी की कि किम तरह के एड्वाइजर्स या किम तरह के सलाहकार राज्यपाल महोदय के लिये बिहार भेजे गये।